

In the National Company Law Tribunal, Jaipur

IB/562(ND)/2018

TA No. 105/2018

UNDER SECTION 9 of (IBC), 2016

In the matter of:

Shree Bankey Bihari Pole Industries Applicant/Petitioners

VS.

M/s. Romesh Power Products Pvt. Ltd.Respondent

Order delivered on 28.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Arun Saxena, Adv.

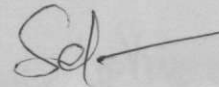
For Respondent(s) : Harish Khandelwal.

ORDER

Learned counsel for the petitioner is present. It is seen from the record that in relation to the respondent vide order dated 07.09.2018 the Tribunal has recorded that in the absence of the Corporate Debtor this Tribunal is constrained to proceed with the matter in the absence of the Corporate Debtor. Heard the submissions of learned counsel for the petitioner in detail. However, on going through the records as filed with the petition, it is seen that the petitioner/Operational Creditor is a Partnership Firm. Further, it is seen that the certificate in relation to the Resolution Professional proposed and as issued by IBBI has not been enclosed. In the circumstances, the petitioner is directed to file the certificate of registration in relation to the Partnership Firm as issued in



relevant form as well as the certificate issued by IBBI in relation to the RP proposed within a period of ten days from today. Post the matter on 12.10.2018.

A handwritten signature in black ink, appearing to read 'R. Varadnarajan', is written on a grey rectangular background.

(R. Varadnarajan)
Member (Judicial)